

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 15-04-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : --**  
**PETITION NUMBER : CP(IB)/206(CHE)/2022**  
**NAME OF THE PETITIONER : JR.Sridhar**  
**NAME OF THE RESPONDENT(S) : Arjun Chemicals Private Limited**  
**UNDER SECTION : Sec 9 Rule 6 of IBC, 2016**  
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**ORDER**

Ld. Counsel Ms. Jayanthi Shah for the Petitioner. Ld. Counsel Mr. Rohan Rajasekaran for the Respondent. Mr. AKG Sekar is present in person.

In this case the Counsel for the Petitioner filed judgments in support of her argument and served copy on the Counsel for the Respondent. The Counsel for the Petitioner stated that she has filed the memo stating that 13 of the Operational Creditors out of 21 Operational Creditors whom she was originally representing have given their consent to represent their case as on date. The total amount due from these 13 Operational Creditors is below the threshold limit prescribed under the law. The Counsel for the Petitioner stated that she has submitted certain judgments to support her case that the threshold limit has to be seen from the date of making the original Application under section 9 of IBC, 2016

The Counsel for the Respondent is given two weeks time to reply and the **petition is posted for hearing on 11.06.2024.**

-Sd-

**RAVICHANDRAN RAMASAMY  
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI  
Member (Judicial)**

phk